

Crude Steel capacity in the country has increased from 47.99 mt. in the year 2004-05 to 96.71 mt. in 2012-13. Most of these capacity additions have taken place in the private sector. The contribution of this sector in steel production stands at about 83% at present.

There are reports of delay in implementation of some of the steel projects. The main reasons for this include delay in obtaining the statutory clearances, pending land acquisition, issues of Mining Lease/Prospecting Lease, law and order problems at project sites and resistance by the project affected people.

As per the JPC data, the capacity utilisation of steel plants in the country is about 81 per cent. The reasons for completed steel projects not producing up to their capacity include ongoing process of ramping up of new capacities, slackness in demand and regional shortages of raw material linkages.

Rules for construction and demolition waste

*232. DR. CHANDAN MITRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has any estimate about the construction and demolition (C&D) waste generated in the country annually, if so, the details thereof;

(b) whether Government has any rules for disposal of C&D waste or standards for its reuse in construction, if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government for reuse and management of huge quantity of C&D waste generated annually in the country?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) There is no estimate of construction and demolition waste generated in the country by the Ministry of Urban Development.

(b) The Ministry has published a Manual on Municipal Solid Waste Management, 2000, which deals with various aspects of management of solid waste including management of construction and demolition waste. As per the Manual, retrievable items from C&D waste such as bricks, wood, metal, tiles etc. are recycled. CPWD also utilizes such material, which is of good quality. However, no Rules or Standards have been specified to this effect by Ministry of Urban Development.

(c) CPWD has intimated that C&D waste having no salvage value is disposed off at approved dumping sites as per municipal rules. The management of the waste generated falls under the jurisdiction of Municipal Authority of the area.